



2026:AHC:53597

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18736 of 2025

Rupali Soni

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ghana Ram Niranjana
Counsel for Respondent(s)	:	C.S.C., Shiv Kumar Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ghana Ram Niranjana, learned counsel for the writ petitioner as well as Sri Rahul Malviya, learned Standing Counsel for the State and Sri S.K. Singh for respondent No. 4.
2. The grievance of the writ petitioner is that he happens to be the daughter of late Dinesh Kumar Soni was working on the post of Amin in Public Works Department who expired on 24.01.2024. The writ petitioner claims compassionate appointment, however, the mother seeks compassionate appointment of the son. According to the parties, the matter is pending before the Committee of Executive Engineer, Public Works Department, Karvi, District Chitrakoot.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance of by third respondent, Executive Engineer, Public Works Department, Karvi, District Chitrakoot.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Executive Engineer, Public Works Department, Karvi, District Chitrakoot by **27.03.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner, private respondents and the affected parties within a period of three months bearing in mind the aforesaid factual position without issuing notice to fifth respondent.

March 16, 2026
Rajesh

(Vikas Budhwar,J.)